

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

DATE OF ORDER: 01.7.2004

OA No. 483/2003

Bhuri Devi wife of Late Shri Ram Gopal Sharma, village and Post Punana Via Jahota, Jaipur.

..... Applicant
VERSUS

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Superintendent Post Offices 'M' Dn. (Dehat Mandal) Jaipur.

..... Respondents

Mr. P.N. Jatti, Counsel for the applicant.

Mr. Gaurav Jain, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

- (i) That the respondents No. 3, the Superintendent Post Offices Jaipur City Dn. Jaipur-16 be directed to pay Rs. 10000 (ten thousand) of Group Insurance with 24% interest ~~mixx~~ with effect from 1.1.2003 and the amount of TRCA for the month of December 2002 with 24% interest.
- (ii) Any other relief which the Hon'ble Bench deems fit.

2. The applicant is the widow of Late Shri Ram Gopal Sharma, who expired on 31.12.2002 while working as Branch Postmaster, Punana. The grievance of the applicant is that retiral benefits have been given to the applicant but the respondents have not made payment of salary for the month of December, 2002 and also the payment of Group Insurance Scheme amounting to Rs.10,000/- As such, the applicant has filed this OA whereby praying for the reliefs, as above.

3. Notice of this application was given to the respondents. The respondents have filed reply. In the reply, it has been stated that the claim of Insurance were submitted by the applicant to the respondents on 15.12.2003 and thereafter an amount of Rs. 2,283/- for pay and allowances for the month of December 2002 and Rs. 3,438/- on account of bonus for the year 2002-2003 were paid on 18.12.2003. It is further submitted that on receipt of the complete Insurance Claim papers from the applicant, an amount of Rs. 11,611/- has been sanctioned vide Memo No. PAI/SHP/CGIS/413 dated 8.1.2004 under the Scheme of Central Government Employees General Insurance Schemes and the same has been ~~expended~~ paid to the applicant on 17.1.2004.

4. In view of the submissions made by the respondents in the reply, this OA does not survives. Accordingly, the same is disposed of as having become infructuous.

(A.K.)

(M.L. CHAUHAN)
MEMBER (J)

AHQ